

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.05.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/41/9/AMR/2019	Under Liquidation	9 of IBC	Priya Trading Company Vs Veda Biofuel Ltd
	IA (IBC)/123/2024	U/Sec 60(5) R/w. Regulation 15(1)(b) of IBBI (Liquidation Process), 2016 and Rule 11 of NCLT Rules, 2016	Dr.Kondapalli Venkat Srinivas, Liquidator of Veda Biofuel Limited
	IA(IBC)/444/2023	U/s 35(1) (n) R/w 60(5) (c) of IBC, 2016 & Rule 11 of NCLT Rules, 2016	Dr Kondapalli Venkat Srinivas, Liquidator of Veda Biofuel Limited Vs Axis Bank

**ORDER**

**IA (IBC)/123/2024:**

**Present:** Mr. K.V.Srinivas, Liquidator.

This Application has been filed by the Liquidator, seeking to take on record the Progress Report for the quarter ended 31.03.2024. Heard. The Report is taken on record. Accordingly, IA (IBC)/123/2024 is allowed and disposed of.

**IA (IBC)/444/2023:**

**Present:** Mr. K.V.Srinivas, Liquidator.

None appears for the Respondent.

Memo of proof of service filed. For filing vakalat & Counter, list the matter on 04.06.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**